CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 172/MP/2013

Subject : Petition under section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13 and 17 of the Power Purchase Agreement dated 10.9.2008 executed between Jharkhand Integrated power Limited and Jharkhand State Electricity Board and 17 others for compensation due to Change in Law during the construction period.

Date of hearing : 27.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
         Shri M. Deena Dayalan, Member
         Shri A.K. Singhal, Member
         Shri A.S. Bakshi, Member

Petitioner : Jharkhand Integrated Power Limited (JIPL)

Respondents : Jharkhand State Electricity Board and others

Parties present : Shri J.J. Bhatt, Sr. Advocate, JIPL
                 Shri Hasan Murtaza, Advocate, JIPL
                 Shri Ajay Sunkare, JIPL
                 Shri Aditya Panda, JIPL
                 Shri Surendra Khot, JIPL
                 Shri N. Balasubramanian, JIPL
                 Shri M.G. Ramachandran, Advocate, HPPC, Rajasthan & GUVCNL
                 Ms Anushree Badhan, Advocate, HPPC, Rajasthan & GUVCNL
                 Shri Dipendar Singh Chauhan, Advocate, BRPL and BYPL
                 Shri Rahul Dhawan, Advocate, BRPL and BYPL
                 Shri Rajiv Srivastava, PVVNL
                 Shri Himanshu Shekhar, Advocate, JSEB
                 Shri G. Umapathy, Advocate, MPPMCL
                 Shri P.J. Jain, GUVCNL
Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing.

2. The Commission directed to list the matter for hearing on 12.2.2015.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)